## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CORAM:

Present:

T.C.P No. 08/(MAH)/2012 CA. No. 84/ 2016 SHRI B.S.V. PRAKASH KUMAR

> SHRI V. NALLASENAPATHY MEMBER (T)

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: ELS Developers Pvt. Ltd.

V/s.

M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rahul Mog	he Advocate on Record for the Petitioner	Venn.
2	Javiam of	for the Respondent.	J. Thondrow.

## Order CA NO.84/2016 in TCP No. 8/397-398/CLB/MB/MAH/2012

On the rejoinder filed by the petitioner, the Respondent side has sought liberty to them for filing sur-rejoinder on the ground that the petitioner made two new allegations stating that the petitioner invested in the company before purchase of land and another in respect to relationship in between Karthik Modalia and R1 Company, which the petitioner did not mention in the Company Petition, hence at request of the Respondents side, this Bench hereby gives liberty to the Respondents to respond over those two allegations and other pleadings, if any, not covered in the Petition, by way of filing rejoinder within 10 days hereof.

List this matter for final hearing on 8.2.2017.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

V. NALLASENAPATHY Member (Technical)